

(b) whether it is also a fact that new courses were being conducted with increased security training, consciousness, physical fitness and combat efficiency of the personnel; and

(c) whether it is also a fact that the threats are no longer easy to identify now-a-days?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (DR. SUBHASH RAMRAO BHAMRE): (a) and (b) Indian Air Force has instituted various security measures to counter the sub-conventional threats to its bases. New courses are being conducted for advanced training to air warriors on combat and weapon training skills and counter terrorism operations.

(c) Adequate measures are in place to ensure foolproof surveillance and early detection and its timely neutralization.

Purchasing of defence equipments

1487. SHRI DEREK O'BRIEN: Will the Minister of DEFENCE be pleased to state:

(a) whether it is a fact that Government plans to purchase tanks, multi-barrel rocket launchers, mini unmanned aerial vehicles and 15 light combat helicopters;

(b) if so, the cost involved and from where such purchases have been made;

(c) the status of the blacklisting policy to prevent corruption in the defence sector; and

(d) whether Government is taking steps to ban or suspend arms contractors for their wrong doings?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (DR. SUBHASH RAMRAO BHAMRE): (a) and (b) The equipment requirements of the Armed Forces are planned and progressed through a detailed process which includes 15 year Long Term Integrated Perspective Plan (LTIPP), a five year Service-wise Capability Acquisition Plan and a two year roll-on Annual Acquisition Plan. The capital procurement of defence equipment is carried out as per the Defence Procurement Procedure (DPP). During the last two years and current year. 135 contracts with total value of ₹ 1,91,018.78 crore have been signed with Indian and foreign vendors for capital procurement of defence equipment such as micro unmanned aerial vehicles (UAV), ships, missiles, frigates, rockets, simulators, aircraft, helicopters, radars and rifles.

(c) and (d) The Government has recently issued guidelines for penalties in business dealings with entities, which include levy of financial penalties and suspension / ban on dealings with entities involved in wrong doings.